

proposals in the preparatory process to the III Ministerial Conference of WTO at Seattle. India will continue to press for this during the services negotiations.

Procurement of Tobacco by Russia

4430. SHRI SOLIPETA RAMACHANDRA REDDY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) whether it is a fact that a Russian delegation visited India regarding procurement of tobacco ;

(b) if so, how many million kilograms of tobacco the delegation agreed to procure ; and

(c) how much the STC of India and other agencies are going to procure to meet the demand, State-wise?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN) : (a) No, Sir.

(b) Does not arise;

(c) The demand, State-wise, does not give rise to tobacco procurement by STC/other agencies.

Industrialisation in U.P.

†4431. Prof. M.M. AGARWAL : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the steps taken by Government under the new Industrial Policy to attract investment in Uttar Pradesh during the last years;

(b) the sectors in which investment has so far been made in the State under this policy during the said period, location-wise together-with the amount of investment made in this regard; and

(c) the necessary steps being taken and proposed to be taken by Government for expeditious industrialisation in Uttar Pradesh?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN) : (a) Development of industries in any State is primarily the responsibility of concerned State Government. Central Sector projects are decided on the basis various techno-economic considerations like infrastructure and market proximity. The UP Government had been implementing the State

†Original Notice of the Question was received in Hindi.

Industrial Policy of 1994, which was subsequently revised in September, 1998. The current policy focusses on areas such as exports generation, information technology, food processing, and development of minerals industry.

(b) The summary details of status of projects in UP State, under categories of Foreign Direct Investment (FDI), Industrial Entrepreneur Memorandum (IEM) and Letters of Intent (LOI) are as follows :—

Category	Total cases approved (nos.)	Cases where information available (nos.)	Already implemented (nos.)	Under implimentation (nos.)	Cases dropped (nos.)	Investment made in project (Rs. Crores).
1	2	3	4	5	6	7
FDI (August, 1991 to January 2000)	405	90	38	51	1	2458
IEM (August, 1991 to September 1999)	3622	1400	765	263	372	18363.16
LOI (August, 1991 to September 1999)	352	100	48	40	12	3396.53

The company-wise details available for 8 projects involving FDI equity above Rs. 100 crores is placed at Annexure A and 42 projects above Rs. 100 crores investment in industrial Entrepreneur Memorandum (IEM) and Letters of Intent (LOI) is placed at Annexure B. [See Appendix 189, Annexure No.109]

(c) Industrialisation of a State is sprimarily the responsibility of the State Government concerned. The Central Government supplements their efforts by way of various incentive schemes like Growth Centre Scheme, Transport Subsidy Scheme etc. For rapid industrialisation in UP, the State Government is actively implementing their industrial policy, 1998.